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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP No. 214/2006
in
OA No. 1751/2004

New Delhi this the 4th day of June, 2007

Hon'ble Mr. M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Chitra Chopra, Member (A)

S.S.Bansal,
Executive Engineer (Retd.) Civil,
C.P.W.D. R/o C-134, Sector - 19,
NOIDA- 201301 (UP). ...Applicant
(By Advocate Shri Kamal Naresh proxy for Shri B.S. Mainee)

VERSUS

1. Shri Anil Baijal, Secretary,
Ministry of Urban Development and
Poverty Alleviation, Govt. of India,
Nirman Bhawan, New Delhi-110001
2. Shri D. Chakarwarty,
Director General of Works,
C.P.W.D. Nirman Bhawan, New Delhi.Respondents
(By Advocate Shri H.K.Gangwani)

O R D E R (ORAL)

(Hon'ble Mr. M. Ramachandran, Vice Chairman (J))

It is brought to our attention that respondents have passed order dated 16.5.2007 consequent to the orders passed by this Tribunal in OA 1751/2004. It is found that as per the appraisal of the DPC, applicant was not found fit for the grant of 2nd financial upgradation. This had been accepted by the competent authority, resulting in the rejection of the claim applicant.

2. Since there is compliance, we close this CP. Respondents are discharged. But taking into account outcome of the proceedings, we think it will be appropriate that the rights of the applicant for agitating his grievances are left intact.


(Chitra Chopra)
Member (A)


(M. Ramachandran)
Vice Chairman (J)

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